

**IN THE HIGH COURT OF JHARKHAND AT RANCHI****Cont. Case (Civil) No. 220 of 2019**

Jyoti Sharma ..... Petitioner  
**Versus**  
 The State of Jharkhand & Others ..... Opp. Parties

**with****W.P.(C) No.918 of 2019**

Pushpa Sales Private Limited ..... Petitioner  
**Versus**  
 State of Jharkhand & Others ..... Respondents

**with****W.P.(C) No.01 of 2021**

Vijeta Projects and Infrastructure Ltd. ..... Petitioner  
**Versus**  
 State of Jharkhand & Others ..... Respondents

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**CORAM: HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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For the Petitioner : Mr. Vimal Kirti Singh, Advocate  
 : Mr. Rohitashya Roy, Advocate (in W.P.(C)  
 No.01/21)  
 : Mr. Saurav Arun, Advocate ( in Cont. Case No.220/19)  
 :Mr. Pandey Neeraj Rai, Advocate (in W.P.(C)  
 No.918/19)

For the State : Mr. Rajiv Ranjan, Advocate General  
 : Mr. Ashok Kumar Yadav, G.A-I  
 : Mr. Kaushik Sarkhel, G.A-V  
 For Respondent No.10 : Mr. Sandeep Kumar, Advocate (in W.P.(C)  
 No.918/19)  
 For Respondent No.9 : Mr. Vimal Kirti Singh, Advocate  
 : Mr. Roihitashya Roy, Advocate (in W.P.(C)  
 No.918/19)

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**Oral Judgment:**  
**Order No.10/Dated: 13<sup>th</sup> April, 2021**

1. With consent of the parties, hearing of the matter has been done through video conferencing and there is no complaint whatsoever regarding audio and visual quality.

2. The instant contempt case has been filed for initiation of appropriate proceeding under the Contempt of Court's Act against the opposite parties for their willful and deliberate non-compliance of the order dated 11.05.2017 passed by Division Bench of this Court in W.P.(PIL) No.2405 of 2016.

3. The matter pertains to the completion of 300 rooms in the Sadar Hospital.

4. This Court has taken this case considering the urgency in the matter due to paucity of beds in the hospital at the time of pandemic Covid-19. The matter was taken on 06.04.2021 and on that date the Chief Secretary of the State of Jharkhand appeared on-line and informed to this Court about pendency of the W.P.(C) No.918 of 2019 and W.P.(C) No.01 of 2021.

This Court, therefore, has passed an order for listing this contempt case along with W.P.(C) No.918 of 2019 and W.P.(C) No.01 of 2021 and thereby these cases have been listed together.

5. Mr. Saurav Arun, learned counsel appearing for the petitioner in Cont. Case (C) No.220 of 2019 has submitted that the order has yet not been complied with.

6. Mr. Vimal Kirti Singh, learned counsel appearing for the writ petitioner (in W.P.(C) No.01/2021) has submitted by referring to the

impugned order which is under challenge in the writ petition being W.P.(C) No.01/2021.

According to him, as per the decision taken in the minutes of meeting dated 26.11.2020 in the chamber of the Chief Secretary of the State of Jharkhand, wherein it was resolved in the interest of work that the admissible pending payments of the contractor shall be released within a period of one month and thereafter, the contractor shall mobilise resources enough to complete maximum work by 31.12.2020 and rest work to be completed by 26.01.2021. The contractor consented to adhere to these timelines, but as agreed both payment was to be made within a period of one week.

7. In such circumstances, prayer for adjournment has been made to file supplementary affidavit to bring notice of this Court about the date of disbursement of the amount which cause delay in completion of the work.

8. This Court considering the aforesaid submission, deem it fit and proper to adjourn the matter.

9. Accordingly, with consent of the parties, the matter is adjourned to be listed on 19.04.2021 at the top of the list.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**

Saket/-

**N.A.F.R.**